

BENCH-I

108

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P(IB) No.557/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17<sup>th</sup> January 2018, 10.30 A.M**

Name of the Company		Gautam Kumar Roy -Versus-Dooteriah & Kalej Vally Tea Estate Pvt.Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1.	C Rajbhar	128	<i>[Signature]</i> 15/1/2018
2.	ARUN GUPTA, ICA		<i>[Signature]</i> 17/1/18
3.	Wishik Gargy, Adv		
41	MADHU SUDAN SARKAR (Adv)	Applicant	<i>[Signature]</i> 17.01.18

**ORDER**


Ld. Interim Resolution Profession (IRP) as well as Ld. Counsel representing the IRP and Ld. Advocate for the operational creditor is present. No one is present from the corporate debtor's side.

Ld. Counsel appearing on behalf of the IRP has informed that the corporate debtor is not cooperating, so the work of the insolvency process is held up. Due to non-cooperation of the corporate debtor IRP is unable to obtain detail bank accounts and other details. Therefore, notice to show cause is to be issued to all the Directors, including the Managing Director and Chief Financial Officer of the corporate debtor.




Registry is directed to issue notice on all the Directors, including the Managing Director and Chief Financial Officer of the corporate debtor to remain present in person on 08/02/2018. Petitioner is directed to serve the notice on all the Directors including the Managing Director and Chief Financial Officer of the corporate debtor through E-mail, Speed Post and also by publication of notice in local newspapers and file affidavit of compliance within 7 days from today.

List it on 08/02/2018.



(Jinan K.R.)  
Member (J)



(V.P.Singh)  
Member (J)